

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

C.P. (IB) No. 119/Chd/Hry/2022

IN THE MATTER OF:
Bharti Airtel Ltd.

...Petitioner-Operational Creditor

Versus

Bigo Service India Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 12.02.2024

CORAM:

SHRI. RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Komal Abrol, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Mr. Varun Khanna, Mr. Devang Kumar, Advocate

ORDER

It is stated by the learned counsel for the parties, that it is a part heard matter. Let the matter be put before the Regular Bench on 12.03.2024 for further arguments.

Sd/-
(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)